

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 2472/2001

New Delhi, this the 17th day of April, 2002

Hon'ble Shri Govindan S.Tampi, Member (A)

Malati Devi
W/o Sri Maheshwar
R/o House No.U-156, Gali No.8.
Prem Nagar, Nangloi
New Delhi.

...Applicant

(By Advocate Shri U.Srivastava)

V E R S U S

UNION OF INDIA : THROUGH

1. The General Manager
Northern Railway, Baroda House
New Delhi.
2. The Divisional Railway Manager
Northern Railway, State Entry Road
New Delhi.
3. The Divisional Personnel Officer (Spl)
DRM's Office
New Delhi.

...Respondents

(By Advocate Shri Rajender Khatter)

O R D E R (ORAL)

By Hon'ble Shri Govindan S.Tampi,

Heard Both the 1d. counsel for the parties.

2. Shri Srivastava, 1d. counsel states that in this case, chargesheet has been issued to the applicant vide Memorandum dated 14-1-2000/24-1-2000 received on 30-3-2002.

3. Shri Rajender Khatter, 1d. counsel states that the applicant was an incorrigible person and there is no other way for the Department could have dealt with her.

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4. Shri U.Srivastava, 1d. counsel for the
applicant seeks permission to withdraw the OA.
Permission granted.

5. OA is dismissed as withdrawn. It shall be
the responsibility of the applicant to ensure that she
co-operates with the enquiry.

(GOVINDAN S.TAMPI)
MEMBER (A)

/vksn/